

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-503**  
IB-712/ND/2022

**IN THE MATTER OF:**

Union Bank of India

**....Applicant**

**Vs.**

M/s PCL Oil & Solvant Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 14.07.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Sanjay Bajaj and Adv Mayank Jain

For the Respondent :

**ORDER**

Ld. Counsel for Section 7 Petitioner is present and submitted that he has filed judicial precedent in respect of applicability of Section 10A as per our order dated 03.07.2023. However, the same is not reflected on the e-portal. Ld. Counsel for the Petitioner is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List the matter on **03.08.2023.**

**Sd/-  
(RAHUL BHATNAGAR)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**